

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.166/2018

Monday, this the 15th day of January 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Joginder Sharma s/o late Shri W C Sharma
r/o H.No.7-A, Road No.33
Punjabi Bagh (East), New Delhi – 26

Aged about 64 years
(Group B)
(Retired Grade I (DASS))

(Mr. Ajesh Luthra, Advocate)

..Applicant

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
5th Floor, Delhi Sachivalaya
New Delhi
2. The Secretary (Services)
GNCT of Delhi
7th Level, B Wing
Delhi Secretariat, IP Estate
New Delhi
3. Commissioner (Transport Department)
GNCT of Delhi
5/9 Under Hill Road
Rajpur Road, Delhi – 110 054

..Respondents

(Mr. R N Singh, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Notice. Mr. R N Singh learned counsel appears and accepts notice on behalf of respondents.

2. The short grievance of the applicant in this O.A. is for non-grant of 3rd financial upgradation under Modified Assured Career Progression (MACP) Scheme. He retired as Grade I (DASS) officer (*ad hoc* DANICS) on 31.05.2012. It is stated that the juniors of the applicant were granted the 3rd financial upgradation under MACP Scheme w.e.f. 24.02.2009, whereas he has been denied the same. The applicant made a representation dated 28.11.2016 (Annexure A-3), which has not been decided so far.

3. In view of the above circumstances, this O.A. is disposed of at the admission stage itself with a direction to respondent No.1 to take decision on the aforesaid representation of the applicant in accordance with law within a period of three months from the date of receipt of a copy of this order by passing a reasoned and speaking order.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

January 15, 2018
/sunil/